

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75305 of 2016

(Arising out of Order-in-Original No. 08/CCE/CEX/RKL/2015-16 dated 30.11.2015 passed by Commissioner, Central Excise, Customs & Service Tax, Rourkela Commissionerate)

M/s. Larsen And Toubro Ltd.

(Kansbahal Works, AT/PO-Kansbahal, Dist. Sundargarh, Odisha, Pin-770034)

VERSUS

Commr. of Central Excise, Customs & Service Tax, Rourkela

(Naya Bazar, Sector-21, Rourkela-769010, Odisha)

Respondent

APPEARANCE :

Shri Avra Mazumdar & Shri Samrat Das, Advocate for the Appellant
Shri S. K. Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO.76598/2025

Date of Hearing : 20TH June 2025

Date of Decision : 20th June 2025

PER R. MURALIDHAR

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

Pooja